

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1979  
ANSWERED ON:22.11.2010  
LABOURERS WELFARE FUND  
Raghavan Shri M. K.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the amount meant for the welfare of labourers in various sectors are not being deposited with the Government;
- (b) if so, the details thereof alongwith the amount due from these sectors, State-wise; and
- (c) the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a): Cess as being collected under the following Acts by the Central Government for the welfare of unorganized workers:

- (i) Beedi Workers Welfare Cess Act, 1976
- (ii) Limestone & Dolomite Mines Workers Welfare Cess Act, 1972
- (iii) IOMC Mines Workers Welfare Cess Act, 1976
- (iv) Mica Mines Workers Welfare Cess Act, 1946
- (v) Cine Workers Welfare Cess Act, 1981

No instance regarding non-deposition of the cess amount has come to the notice of the Government.

(b) & (c): Does not arise.